

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
EAST REGIONAL BENCH : KOLKATA**

Excise Appeal No.710 of 2009

(Arising out of Order-in-Original No.38/Commr./Denovo/CE/Kol.V/Adjn/09 dated 30.10.2009 passed by Commr. of Central Excise, Kolkata V)

M/s Sure Safe Glass Works Pvt. Ltd.

Kestanagar Road, Jalkhura, Maheshtala, Dist.-24 Parganas (South), West Bengal
Applicant

VERSUS

CCEx., Kolkata V

180, Shantipally, Rajdanga Main Road, Kolkata-700107

Respondent

Appearance:

None for the Appellant

Shri H.S.Abedin, A.R. for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

HON'BLE SHRI P. ANJANI KUMAR, TECHNICAL MEMBER

FINAL ORDER NO.75056 / 2020

DATE OF HEARING : 14.01.2020

DATE OF DECISION : 14.01.2020

Per P.K.Choudhary :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Dictated and pronounced in the open court)

Sd/

**(P. K. Choudhary)
Member (Judicial)**

Sd/

**(P. Anjani Kumar)
Member (Technical)**